

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 90061 of 2014

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/110/14-15 dated 09.09.2014 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nagpur)

M/s Gupta Global Resources Pvt. Ltd. Appellant
4th Floor, Gupta Tower, Temple Road,
Civil Lines, Nagpur -440001 (M.S.)

Versus

Commissioner of Central Excise, Nagpur Respondent
Kendriya Utpad Shulka Bhawan, Telangkhedi Road
Civil Lines, Nagpur – 440010

Appearance:

Ms. Gaurangi Patil, Advocate for the Appellant

Shri Dilip Shinde, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86179 / 2019

Date of Hearing: 27.06.2019

Date of Decision: 27.06.2019

Per: Justice Dilip Gupta

A statement has been made on behalf of the Liquidator that the permission has been granted by the National Company Law Tribunal to the Liquidator to not press the appeal. The appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

(Justice Dilip Gupta)
President

(C.L. Mahar)
Member (Technical)